

**Durgah Committee**

523. **Shri Awasthi:** Will the Minister of Home Affairs be pleased to state:

(a) how many meetings of the Durgah Committee have been held since 1952 and at what places;

(b) what were the separate and total expenses incurred in connection with the meetings held in and outside Ajmer; and

(c) the permanent sources of income of the Durgah endowment?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) The Durgah Committee was constituted with effect from the 1st March, 1956 under the provisions of the Durgah Khawaja Saheb Act, 1955. Since then the Committee has held nine meetings—five at Ajmer and four at Delhi.

(b) Expenses incurred in connection with the meetings held at Aimer.

|     |           |
|-----|-----------|
| Rs. | 1965 14/3 |
|-----|-----------|

Expenses incurred in connection with the meetings held at Delhi.

|     |          |
|-----|----------|
| Rs. | 840/15/3 |
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|       |                  |
|-------|------------------|
| TOTAL | <u>2806/13/6</u> |
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(c) The permanent sources of income of the Durgah endowments are:—

1. Ajmer and Aurangabad Jagir Annuities.
2. Rents of Houses and shops situated in Ajmer.
3. Income from 9 village wakf properties in Uttar Pradesh, Bihar and Rajasthan.
4. Grant from the Nizam of Hyderabad.
5. Income from Nazurat.
6. Interst on National Saving Certificates.
7. Rent of the Durgah restaurant.
8. Rent of Ajmer Biswedari land.

9. Income from Durgah Agricultural farm.

10. Rent income from the Municipal lands of Ajmer.

**Visas to Pakistan**

524. **Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) how many visas have been granted to Muslims from Pakistan for permanent stay in India during 1956-57;

(b) in which States they have settled; and

(c) whether any one of them has gone back to Pakistan after coming to India?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha as soon as it is available.

**Deferred Payment Agreements**

525. **Shri T. K. Chaudhuri:** Will the Minister of Finance be pleased to state:

(a) the extent to which foreign exchange resources of India have been saved by deferred payment agreements entered into by private owned business and manufacturing concerns with their foreign suppliers in respect of capital equipments and other materials purchased by such concerns since March, 1956;

(b) the type of agreements and the length of time granted for full repayment, the number of instalments and rates of interest charged for the defered payments in the usual cases of such agreements;

(c) the extent of foreign exchange savings that is expected to be affected through such agreements according to the Government; and

(d) the countries which have shown readiness to give deferred payment